

the Sixteenth and Forty-ninth Reports
of the Estimates Committee.

11.06 hrs.

**STATEMENT RE WORLD POPULA-
TION CONFERENCE**

**THE MINISTER OF HEALTH AND
FAMILY PLANNING (DR KARAN
SINGH):** Mr. Speaker, Sir, as Hon'ble
Members are aware, 1974 is being ob-
served by the United Nations as World
Population Year. A World Population
Conference was held in Bucharest
(Romania) from the 19th to 30th Aug-
ust. I had the privilege of leading
the Indian Delegation to this Confe-
rence and the Deputy Leader was Pro-
fessor S Chakravarty, Member, Plan-
ning Commission. A member of our
delegation Professor P. B. Desai was
elected Rapporteur-General of the
Conference.

In view of the importance of this
event, I am sure Hon'ble Members will
be interested to know more details
with regard to the Conference. With
your permission, Sir, I would like to
place copies of four documents in the
Library; my address to the Plenary
Session, our Country Statement for the
Conference, the concluding speech by
Professor S Chakravarty, and the
World Population Plan of Action as
adopted by the Conference on 30th
August, 1974. Members will notice
that the broad policy enunciated in
my opening speech has been well re-
flected in the Plan of Action as finally
adopted.

11 07 hrs

**STATEMENT RE DISCOVERY OF
CURRENCY NOTES OF FIVE
RUPEES DENOMINATION
BEARING THE SAME
NUMBER**

**THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI K R.
GANESH):** Mr Speaker, Sir, I rise
to make a statement on the matter
raised in the House under Rule 377, on

the 13th August, 1974, by Shri Shyam-
nandan Mishra, regarding discovery of
20 Notes of Five-Rupees denomination
bearing the same number (T-77/
218978).

Sir, necessary enquiries in this
matter have been made. Twenty pieces
of five rupee notes bearing the same
serial number (T-77/218978) were
found in a packet issued to the Guja-
rat State Transport Depot, Rajkot by
the State Bank of Saurashtra. The
packet had been supplied to the Bank
of Saurashtra by the Ahmedabad Issue
Office of the Reserve Bank of India;
the RBI had received it in a consign-
ment of fresh notes from the Currency
Note Press, Nasik Road. All the 20
pieces of the above-mentioned five
rupee notes have been collected from
Rajkot and examined by the Currency
Note Press. The scrutiny has revealed
that all these are genuine notes. The
repetition of numbering has occurred
when one of the numbering boxes in
the numbering machine got stuck or
if there was a defect in the connecting
rod. The person incharge of the
machine, however, failed to give
necessary intimation to the Control
Section about this though this is
required to be done under the pres-
cribed procedure. Unfortunately,
even in the subsequent examination
in the Control Section the repeated
numbering was not detected. As a
result, the notes in question were
despatched to RBI.

Sir Government have also viewed
with concern the reported discovery
another set of twenty notes of 5-Rupee
denomination of the same T-77 series
bearing identical number. As an im-
mediate remedial measure, the RBI
has been advised to instruct the con-
cerned issue offices not to release any
note of the series bearing the prefix
T-77 and T-78 without cent per cent
checking and verification. Owing to a
large increase in production and sup-
ply of Notes to RBI, the cent per cent
examination of notes of Rs. 5/- denomi-
nation had been discontinued about a
year back and an emergency proce-
dure was in vogue. Pending detailed
examination of the entire procedure

in the Nasik Press, the emergency procedure is being discontinued for the present and cent per cent examination of notes of Rs. 5/- denomination reintroduced immediately. The R.B.I. has been advised accordingly.

Sir, disciplinary proceedings have been instituted against the concerned workers and supervisory staff, both in the machine numbering and also in the Control Section, and 4 persons have been immediately placed under suspension.

Sir, the need to strengthen the control staff both in regard to numbers and quality has been felt for some time and necessary action has already been initiated. Steps are also being taken to improve the system of examination with particular reference to the detection of defective numbering so that similar faults do not occur in future.

SHRI SHYAMNANDAN MISHRA (Begusarai): We demand a discussion during the next session. This has been a serious allegation standing for quite some time that these duplicate notes have been used for election purposes. We demand an inquiry either by a Judicial Commission or by a Parliamentary Committee. This has been a serious allegation for quite some time

नोट के साथ ऐसी दस्तदाजी हो रही है तो कार्रवाई में पब्लिक की क्या भावस्था रह जायेगी ?

SHRI P. K. DEO (Kalahandi): This is a very serious matter. We want an assurance that a discussion would take place in the first week of the next session at least.

MR. SPEAKER: We will see.

SHRI P. K. DEO: Why was the practice of cent per cent examination of the five rupee notes discontinued?

SHRI SHYAMNANDAN MISHRA: This was an allegation made earlier by Acharya Kripalani.

SHRI P. K. DEO: There is an ulterior motive of corrupting the voters.

डा० लक्ष्मीनारायण पांडेय (मदसीर): केवल नोट्स की ही बात नहीं है, इस प्रकार के दस-दस पैसे के घरेलू सिक्के भी चल रहे हैं।

श्री अटल बिहारी वाजपेयी (ग्वालियर): मन्त्री महोदय ने कहा इसकी जांच हो रही है तो किस लेबिल पर जांच हो रही है? जांच ऐसी होनी चाहिए जो सारे देश में कॉन्फिडेन्स इन्सपायर करे। अगर डिपार्टमेंटल जांच है तो सारे मामले को दबा दिया जायेगा, इस बात का हमें डर है। वह बतायें कौन जांच कर रहा है?

श्री मधु लिमये (बांका): इसी के सम्बन्ध में मैं भी मन्त्री महोदय का ध्यान खींचना चाहता हूँ। यूनाइटेड कामर्शियल बैंक, इलाहाबाद में चीफ कैशियर के पास ही रुपये के नोट पाये गये है जिन पर मेटल लाइन नहीं था। तो इस के बारे में मन्त्री महोदय खुलासा करे।

अध्यक्ष महोदय: यह उनको भेज देंगे।

श्री मधु लिमये: यह भेज दिया है लेकिन कोई असर नहीं हो रहा है।

SHRI SHYAMNANDAN MISHRA: The question is: How to restore faith in the currency of the country?

SHRI DINEN BHATTACHARYYA (Serampore): In whose possession were these notes and what action was taken against them? If you are in possession of such notes, Sir, you would have been prosecuted.

अध्यक्ष महोदय: मेरे से क्या लेना है, उनसे पूछिये।

SHRI SHYAMNANDAN MISHRA: He has admitted that the duplication was done in the Nasik Press.

SHRI K. R. GANESH: No, not at all. I have given a frank statement. It is a mechanical defect. Don't try to politicalise it.

SHRI BHAGWAT JHA AZAD (Bhagalpur): We are equally concerned about the frequency of such instances. But unfortunately, the opposition is trying to attribute political motives to everything. It is judicious to say that it is used for election purposes. We appreciate the frankness of the minister's statement and we want him to enquire into the matter.

11.12 hrs.

STATEMENT BY MEMBER UNDER DIRECTION 115

श्री हुकमचन्द कछवाय (मुरैना)
अताराकित प्रश्न संख्या 3327 दिनांक 23-8-74 के (ख) भाग में कहा गया है कि फरीदाबाद स्थित केन्द्रीय मुद्रणालय के कर्मचारियों को 1-9-66 में दिल्ली की दरों पर नगर प्रतिपूर्ति भत्ता कमी भी नहीं दिया गया, जबकि मंत्रालय के आदेश संख्या 2(4)-ई 11(बी) 165, दिनांक 5 अक्टूबर, 1966 को देखने से यह स्पष्ट हो जाता है कि 1-9-66 से 28-2-69 तक फरीदाबाद के केन्द्रीय मुद्रणालय के कर्मचारियों को निम्न शर्तों पर दिल्ली की दरों के अनुसार शहरी भत्ता दिया गया :

1-9-66 में माड़े बारह प्रतिशत (एक साल के लिए)

एक साल के बाद 75 प्रतिशत (6 माह के लिए)

उसके बाद 50 प्रतिशत (6 माह के लिये)

उसके बाद 25 प्रतिशत (6 माह के लिये)

फरीदाबाद के केन्द्रीय मुद्रणालय के एक कर्मचारी को प्रेम के उस समय क प्रबन्धक ने पत्र संख्या 36/ए/68-69/10077 दिनांक 25-1-69 की जो वेतन प्रमाण

पत्र दिया उससे भी स्पष्ट होता है कि उस समय फरीदाबाद के केन्द्रीय मुद्रणालय में नगर प्रतिपूर्ति भत्ता मिलता था।

उम समय दिया गया नगरपूर्ति भत्ता का आधार भी मन्त्री जी ने नहीं बताया। इससे स्पष्ट होता है कि मन्त्री जी फरीदाबाद स्थित केन्द्रीय कर्मचारी जिनमें कि केन्द्रीय मुद्रणालय के कर्मचारी भी सम्मिलित हैं, उनकी न्यायसंगत मांग को टालने एवं उस समय के महंगाई के आड़ों और आज के महंगाई के आकड़ा को तुलना भी नहीं की। मुझे ऐसा लगता है कि सरकार कर्मचारियों को न्यायसंगत मांग पर पर्दा डालने का प्रयास कर रही है।

इससे साबित होता है कि मन्त्री महोदय ने प्रश्न का गलत उत्तर दिया था। मैं आश करता हूँ कि मन्त्री महोदय अपने उत्तर का ठीक करें।

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): In the reply given to part (b) of Unstarred Question No. 3327 asked by Shri Hukam Chand Kachwai in the Lok Sabha on 23-8-1974, I had *inter alia* stated that city compensatory allowance at Delhi rates had never been sanctioned/paid to the Central Government Press employees at Faridabad from 1-9-1966 or thereafter. This was based on the information received from the Ministry of Works and Housing. That Ministry has since stated, on the basis of the information furnished by the Press authorities, that city compensatory allowance at Delhi rates was in fact paid to the Press employees at Faridabad from 1-9-1966 as under:—

- (i) at Delhi rates for one year.
- (ii) @ 75 per cent of Delhi rates for next six months
- (iii) @50 per cent of Delhi rates for next six months.
- (iv) @25 per cent of Delhi rates for next six months.